

**THE HIGH COURT OF MANIPUR  
AT IMPHAL**

**NOTIFICATION**

Dated, the 28<sup>th</sup> April, 2022.

No.HCM/1/96/BENCH

It is hereby informed to all the learned members of the Bar and litigants that the following Benches will deal with the subjects given in the table below w.e.f 02.05.2022:-

<b>Name of Bench</b>	<b>Subject Matters</b>
Division Bench: Hon'ble The Chief Justice with another Hon'ble Justice	All matters which are to be heard by a Division Bench
Single Bench-I: Hon'ble The Chief Justice	(Transfer Petn.(C) & (Crl.)/CRP/CRP(CRP Art.227)/MFA/MAC App/Arb.P(J2)/Arb. App/RFAs/RSAs/Contempt Cases/ Crl. Petns./Crl. Rev. P. & Specially ordered cases.
Single Bench-II: Hon'ble Mr. Justice Jamir	WP(C)s - Service Matters - upto the end of 2018 /WP(C)s - other than service matters - upto the end of 2019/ Election Petitions/RFAs/RSAs/Cril. (Misc) & Specially Ordered cases.
Single Bench-III: Hon'ble Mr. Justice M.V. Muralidaran	Cril matters/WP(C)s - Service Matters - of 2021 & 2022/ Election Petitions.
Single Bench-IV: Hon'ble Mr. Justice A. Bimol Singh	WP(C)s - Service Matters - of 2019 & 2020/ WP(C)s - other than service matters - of 2020, 2021 & 2022/RFAs/RSAs/FAOs/CRPs/ Election Petitions and matters not listed before any other Courts.

**Note:**

1. Civil Contempt Cases shall be listed before the Hon'ble Judges who passed the orders that are the subject matter thereof. If the Hon'ble Judge is not available, it shall be listed before Hon'ble The Chief Justice.
2. All the part heard matters shall continue to be heard by the same Bench.
3. Hon'ble Judges sitting in Hon'ble Division Benches after exhausting their lists may sit singly for taking up single Bench cases.
4. Special Benches will take up cases on all days, as listed.
5. Matters may also be listed independently before any Bench as per the order of the Hon'ble The Chief Justice.
6. In the event DB matters cannot be listed for hearing before the regular Bench as per the dates given, they will be listed on the immediately succeeding Friday. Interim orders in such matters shall stand extended till the next actual hearing.

*By Order etc.*  
Sd/-

**(YUMKHAM ROTHER)**  
**REGISTRAR (JUDL.)**

No.HCM/1/96/BENCH

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Imphal, the 28<sup>th</sup> April, 2022

Copy to:

1. The Advocate General, Govt. of Manipur.
2. The Govt. Advocate, Govt. of Manipur.
3. The Asst. Solicitor General of India.
4. The Registrar, Admin & Vigilance, High Court of Manipur.
5. The President, High Court Bar Association, Manipur. } *For kind information and circulation*
6. The President, AMBA, Manipur. } *to the learned members*
7. All the Jt. Registrars, High Court of Manipur.
8. All the Deputy Registrars, High Court of Manipur.
9. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
10. All the Assistant Registrars, High Court of Manipur.
11. The P.S to Hon'ble Mr. Justice L.S. Jamir, High Court of Manipur.
12. The P.S to Hon'ble Mr. Justice M.V. Muralidaran, High Court of Manipur.
13. The P.S to Hon'ble Mr. Justice A. Bimol Singh, High Court of Manipur.
14. The P.S to Registrar General, High Court of Manipur.
15. The System Analyst, High Court of Manipur for uploading the same to the Official Website.
16. All the Superintendents/Court Officers/Stamp Reporter/Protocol Officer, High Court of Manipur.
17. The Court Masters, High Court of Manipur.
18. Guard File/Order Book.
19. Notice Board.
20. Concerned File.

**REGISTRAR (JUDL.)  
HIGH COURT OF MANIPUR**